

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT NO. II**

(3) C.P.(IB)-4058(MB)/2019

CORAM:

SHRI RAVIKUMAR DURAISAMY
Member (Technical)

SHRI RAJASEKHAR V.K.
Member (Judicial)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **05.02.2020**

NAME OF THE PARTIES: State Bank of India
V/s
Bill Energy Systems Ltd.

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE.

ORDER

1. The Learned Counsel for Financial Creditor is present.
2. Court Notice dated 05.02.2020 addressed to the Corporate Debtor has been handed over to the Counsel for the Financial Creditor in Open Court today for effecting service on the Corporate debtor by all available means, viz. Speed Post, Registered Post, Hand Delivery, E-mail delivery to the registered E-mail of the Corporate debtor as available on the MCA Company Master Database.
3. The Counsel for the Financial Creditor shall file necessary evidence of service of the Petition, Court Notice and comprehensive Affidavit in compliance on the next date of hearing.
4. List this matter on **24.02.2020** after Court Notice.

Sd/-

RAVIKUMAR DURAISAMY
Member (Technical)

Sd/-

RAJASEKHAR V.K.
Member (Judicial)

05.02.2020
Aah